

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 3463 of 2010

Vishva Nath Singh

..... **Petitioner**

Versus

1. The State of Jharkhand
2. Secretary-cum-Commissioner Excise, Department of Excise and Prohibition, Jharkhand, Ranchi
3. Mr. Kauselendra Prasad, Secretary-cum-Commissioner Excise, Department of Excise and Prohibition, Jharkhand, Ranchi
4. Mr. Bihari Prasad, Deputy Commissioner Excise (Head Quarter) Secretary-cum-Commissioner Excise, Department of Excise and Prohibition, Jharkhand, Ranchi
5. Assistant Excise Commissioner, District Bokaro

..... **Respondents**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Ranjan Prasad Sinha, Advocate

For the Respondents : J.C. to S.C.I

04/07.07.2020 Heard learned counsel for the parties through V.C.

2. The instant application has been preferred by the petitioner for a direction upon the respondent authorities to pay the 2nd time bound promotion, A.C.P. and M.A.C.P. with interest.

3. Learned counsel for the petitioner submits that since it is an old matter and he has no instruction from his client as such, this petition may be disposed of with a liberty to the petitioner to approach the respondent authorities for redressal of his grievance, if required.

4. Learned counsel for the respondent State does not have any serious objection to the aforesaid contention of the petitioner.

5. In view of the aforesaid submissions of the parties, I, hereby, dispose of the instant writ application by giving liberty to the petitioner to file a fresh representation raising his entire grievance before Respondent No.2.

6. If such representation is filed, the same shall be disposed of in accordance with law, rules, regulations, circulars and policy decisions of the government within a period of four months from the date of receipt of such representation.

7. With the aforesaid observation and direction the instant application is disposed of.

(Deepak Roshan, J.)

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